case under Section 302 should be registered against the guilty police Inspector within 24 hours. Action should also be taken in the incident of killing of priest in Barabanki which took place in the presence of police. Mr. Speaker Sir. I would like that the hon. Minister should make a statement in this regard...(Interruptions) Action should be taken in this connection within 24 hours. (Interruptions) We would like that the hon'ble Minister should make a statement first in this connection... (Interruptions)

[English]

MR. SPEAKER Please go back to your seats. The Home Minister is on his legs. He is going to reply. Please sit down

(Interruptions)

MR. SPEAKER : Do you want the Minister to reply or not?

[Translation]

SHRI VINAY KATIYAR (Faizabad) : The murder took place in Barabanki in the presence of the police...(Interruptions) The Minister should give a reply in this regard...(Interruptions)

[English]

MR. SPEAKER : What is this going on? You do not even understand anything. Please sit down, The Home Minister wants to reply but you do not allow him to reply.

(Interruptions)

[Translation]

SHRI INDRAJIT GUPTA : Mr. Speaker. Sir. I get a little bit disturbed when my younger sister Kumari Uma Bharti frequently point out at me. Undoubtedly the police is behind the murder of the four youth of Ghaziabad. I have received a memorandum signed by the locals. I pondered over it and came to the conclusion that police is involved in it. Therefore, we cannot expect from police that they will investigate it properly...(Interruptions) I have decided to handover this case to the Central Bureau of Investigation...(Interruptions) I have contacted the Governor in this connection. I have told him on telephone that case may by handed over to the Central Bureau of Investigation. Am I required to obtain his approval for this? He replied that he does not know as to whether I shall have to obtain his approval or not But if you want to do so I shall send a letter suggesting that this case be handed over to the Central Bureau of Investigation. I have no objection in it. This is being done for the same purpose and it will be done. This case will be handed over to the Central Bureau of Investigation.

[English]

1.11

MR. SPEAKER : All right, he has agreed. Now listen.

(Interruptions)

MR. SPEAKER : It is enough. He is going in for a CBI enquiry. What else do you want? Let me say one thing. Please sit down. I am standing. Please sit down.

(Interruptions)

MR. SPEAKER : Do you not see 'me? Do you not have eyes? Did you not see that I was standing? I know that we have only two days left. *i.e.* today and tomorrow I would like to accommodate as many Members as possible. The only way to accommodate you is to dispense with the lunch hour. Those who are interested in raising their own matter, may please be here. There will be no lunch hour and everybody will be accommodated.

Shri Shanmugam please.

12.51 hrs.

(Mr Deputy-Speaker in the Chair)

SHRI P. SHANMUGAM (Vellore) Sir, the unabated heavy rain and storm for the past ten days have revaged Chennai. Changalpattu Vallalur. Nagai Quaid-E-Milleth. Thiruvarur Sir A.T. Panneerselvam and Tanjavur. Samburayar and North Arcot and Ambedkar Districts in Tamil Nadu. The ferocity of the rain was unknown in the history of the delta districts. Breaches had occurred in many canals and roads.

For the last two days. Chidambaram town which is a temple town was cut off due to heavy rains. More than two lakhs of irrigated *samba* land was submerged in water. More than three lakh huts have collapsed or have been completely damaged. About 1855 kilometres length of National Highways and roads have suffered extensive damage. More than 585 kilometres length of roads in Chennai have suffered extensive damage. Due to this, the people are not able to move from one place to another.

Thousands of cattle have been killed. So the heavy loss suffered by Tamil Nadu is to the tune of more than Rs. 800 crore...(Interruptions)

Please give me two more minutes.

Yesterday, we want on deputation to our hon. Prime Minister. He has agreed to do something. But till now, there is a heavy loss in Tamil Nadu. It is to the tune of more than Rs. 800 crore. We are in need of Rs. 500 crore. Our hon. Prime Minister may kindly release at least Rs. 500 crore from the Prime Minister's Calamities Relief Fund.

I am thankful to you. Sir. for allowing me to speak on the flood situation which has occurred in Tamil Nadu.

MR. DEPUTY-SPEAKER : No side discussion please, I will call everybody. Please take your seat.

DR. K.P. RAMALINGAM (Tiruchengode), : Sir. I would like to say something on the same issue. For the last three days we have been raising this matter here. But the Prime Minister has not given the money. The Government has not come forward with any report.

MR. DEPUTY-SPEAKER : Is it on the same issue?

DR. K.P. RAMALINGAM : It is on the same issue. An Half-an-hour Discussion is. at least, needed on this subject. Yesterday, all the Members from Tamil Nadu had gone to the Prime Minister's room. We urged upon him to release the money immediately. But till now they have not sanctioned the money. More than thousand tanks have breached. Nobody has cared about it. All are talking about Uttar Pradesh. Who is looking after Tamil Nadu? Nobody has cared about Tamil Nadu...(Interruptions)

MR. DEPUTY-SPEAKER : Please sit down. Please take your seat. You please listen to me. I am asking the Government to reply.

DR. K.P. RAMALINGAM : Sir, it is a serious matter.

MR. DEPUTY-SPEAKER : I am also saying that this is a serious matter. Whatelse do you want? Please sit down. You first take your seat.

(Interruptions)

MR. DEPUTY-SPEAKER : Shri Ram Vilas Paswan, Tamil Nadu issue is a serious thing.

(Interruptions)

MR. DEPUTY-SPEAKER : Please sit down. Let me say first. Now listen to the Minister. Do you not want to * listen to the Minister?

(Interruptions)

[Translation]

THE MINISTER OF RAILWAYS (SHRI RAM VILAS PASWAN) : All right. I shall urge upon the Prime Minister to convene a meeting of the local Members of Parliament to discuss the issue and I shall convey him the feelings of the House also.

MR. SPEAKER : All right, Now, Mr. Satya Deo Singh.

(Interruptions)

[English]

MR. DEPUTY-SPEAKER : Now, you do not want to listen to the Minister.

(Interruptions)

[Translation]

SHRI SATYA DEO SINGH (Balrampur) : I have been called. You will also be called. Don't worry. Hon'ble Speaker, Sir, through you I would like to request all the Members that the issue which I am going to raise is an important one and is above the partyline and it is linked with the prestige of the country. So, I urge upon both the Cabinet Ministers, who are present here, Sh##am Vilas Paswan and Shri Indrajit Gupta...(Interruptions) Nobody is ready to listen to me on an important issue which I am raising...

(Interruptions)

MR. DEPUTY SPEAKER : Please continue.

SHRI SATYA DEO SINGH : Please ask them to sit.

[English]

MR. DEPUTY-SPEAKER : Kumari Uma Bharati. please go to your seat.

(Interruptions)

[Translation]

SHRI SATYA DEO SINGH : Mr. Deputy Speaker. Sir. the country had celebrated victory day on the 16th last. We celebrated the day to recollect our gallantry, to recall our gallantry. It was a historical day. On this day a new nation also came into existance in this subcontinent. Besides this, some shameful incidents took place on this occasion and we should express our concern about them. Field Marshal Manek Shaw, who was the hero of this war, who war honoured for life as field Marshal for his expertise in war, was not present on this occasion because the Government did not give him the treatment which was expected to be given to him.

Another important matter is that 54 soldiers, who were made Pows during 1971 Indo-Pak war, are still languishing in Pakistani jails. We did not utter a single word while celebrating the victory Day on 16th about the sufferings of their families. When exchange of prisoners of war took place in 1972 under Shimla Agreement, the then foreign Minister Shri Samrendra Kundu told the House in reply to a question that there were 280 Indians in Pakistani jails out of which 40 were of defence personnel. But later on. The State Minister for Defence (Tenth Lok Sabha) Shri Mallikarjuniah told the House in a reply that as per the informations available with the Government, 54 soldiers were there in Pakistani Jails. The Government should furnish the information to the House about the action being taken by it for the release of those soldiers from the Pakistani jails and to bring them back. Though 25 years have been lapsed since 1971 yet we have been unable to make any efforts in this direction. Though, we are celebrating Silver Jublee of that war yet we have forgotten those heroes of war by virtue of whose gallantary and sacrifice we come across this happy moment and history was created as more than 90,000 people had surrendered in Dhaka at a time at one place. We are ignoring their gallantry and sacrifice and are thus insulting them. Further, on December 2,1974 Major Ashok Suri had dispatched a letter through a citizen and what he had written in his letter I would like to quote that, he wrote "Dear Daddy, please accept the regards of Ashok, I am quite well here. Please contact the Army and the Government of India and raise the

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